

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 10440/2023

(Arising out of impugned final judgment and order dated 24-05-2023 in A482 No. 2236/2022 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

SANJEEV AGARWAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.168271/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.168273/2023-EXEMPTION FROM FILING O.T.)

Date : 15-12-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Dr. Menaka Guruswamy, Sr. Adv.
Mr. Somesh Chandra Jha, AOR
Mr. Utkarsh Pratap, Adv.
Mr. Lavkesh Bhambhani, Adv.
Mr. Harshvardhan Thakur, Adv.
Mr. Shreay Saini, Adv.
Mr. Animesh Rajoriya, Adv.

For Respondent(s) Mr. Ardhendumauli Prasad, A.A.G.
Mr. Shaurya Sahay, AOR

UPON hearing the counsel the Court made the following
O R D E R

Accommodation is asked for by the State for
filing counter affidavit.

List on 10.01.2024.

The interim order already passed shall
continue till the next date of hearing.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(VIDYA NEGI)
ASSISTANT REGISTRAR